

The 26th May 1953

No.L.26/53/8.—The following Act of the Assam Legislative Assembly, which received the assent of the Governor of Assam, is hereby published for general information.

(Received the assent of the Governor on the 25th May 1953)

ASSAM ACT XI OF 1953

THE ASSAM FOREST (AMENDMENT) ACT 1953

(Passed by the Assembly)

[Published in the *Assam Gazette*, dated the 27th May 1953]

An

Act

*further to amend the Assam Forest Regulation,
1891.*

Preamble.

WHEREAS it is expedient further to amend the Assam Forest Regulation, 1891, hereinafter called the 'Regulation', in the manner hereinafter appearing ;

Regulation
VII of
1891.

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Forest (Amendment) Act, 1953.

(2) It shall have the like extent as the Regulation.

(3) It shall come into force at once.

Amendment
of section
76 of Regu-
lation VII
of 1891.

2. After sub-section (2) of section 76 of the Regulation the following proviso shall be inserted, namely :—

“Provided that when, no price is offered or the price offered in such auction is considered inadequate the sale by such auction shall be stopped and such Forest Officer shall sell the produce in such other manner as the State Government may direct in this behalf”.

S. K. DUTTA,

Secy. to the Govt. of Assam, Leg. and Judl. Depts.